

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 10 of 1993
~~XXXXXX~~

DATE OF DECISION 14-08-1996.

Shri Soma Gaja Meda Petitioner

Mr.K.K.Shah Advocate for the Petitioner [s]
Versus

Union of India and ors. Respondent

Mr.N.S.Shevde Advocate for the Respondent [s]

CORAM

The Hon'ble Mr.K.R amamoorthy : Member(A)

The Hon'ble Mr. T.N.Bhat : Member(J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

HN

Shri Soma Gaja Meda,
Quarter No.919/F,
Teen Rasta,
Frieland Ganj,
Western Railway,
Dahod,
Dist. : Panchmahal.

...Applicant.

(Advocate : Mr.K.K.Shah)

Versus

1. Union of India,
notice to be served
through The General Manager,
Western Railway,
Headquarter Office,
Churchgate,
Bombay.
2. District Controller of Stores,
Western Railway,
Dahod,
Dist. Panchmahal.

...Respondents.

(Advocate : Mr.N.S.Shevde)

O R A L O R D E R
O.A.NO. 10 OF 1993.

Date : 14-08-1996.

Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

The application relates to the question of entitlement of the applicant for appearing in the viva-voce test. By way of a interim order the applicant has also been allowed to appear in the test. The learned counsel for the applicant stated that since, the viva-voce test is over and the result has been put in a sealed cover, the Tribunal could call for the result of the test. If as a result thereof the applicant was found to have failed in the viva-voce test, the question of pursuing this litigation would not merit

attention. Accordingly, the result is called for from the respondent-department, which the respondent-department made available today. It is seen from the Assessment sheet of the candidate appearing for the post of Chief Clerk, decided on 23.3.1993, that the applicant had failed in the viva-voce test also, as he could not get the minimum qualifying marks for profession ability having secured only 12.40 marks as against required 25 out of 50 marks.

In view of the result of the viva-voce test, the learned counsel for the applicant states that the matter ~~cannot~~ be treated as disposed of, having become ¹² infructuous.

Application is disposed of as above.


(T.N.Bhat)
Member (J)


(K.Ramamoorthy)
Member (A)

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